

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. NOS.16 TO 25 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).9625-9637/2008

(From the judgement and order dated 23/08/2006 in FAO No. 36/1988 & FAO No. 37/1988 & FAO No. 38/1988 & FAO No. 39/1988 & FAO No. 40/1988 & FAO No. 41/1988 & FAO No. 42/1988 & FAO No. 43/1988 & FAO No. 48/1988 & FAO No. 49/1988 & FAO No. 61/1988 & FAO No. 62/1988 & FAO No. 63/1988 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

U.O.I. & ORS.

Petitioner(s)

VERSUS

GURDIT & ORS.

Respondent(s)

I.A. NOS. 16-20 (Applications for substitution to bring on record the LRs. of deceased R. Nos. 4(ii), 6(ii), 6(iii), 7(ii), 9, 11(i) and 11(iii))

I.A. Nos. 21-25 (Applns. for c/delay in filing applns. for substitution and setting aside abatement and with office report)

Date: 30/03/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
(IN CHAMBERS)

For Petitioner(s) Ms. Gunwant Dara, Adv.  
For Mr. B. Krishna Prasad, Adv.

For Respondent(s) Mr. P.N. Puri, Adv. (Not present)  
Mr. Sanjeev Malhotra , Adv. (Not present)

UPON hearing counsel the Court made the following  
O R D E R

Respondent Nos. 4(ii), 6(ii), 6(iii), 7(ii), 9, 11(i) and 11(iii) have died. By these applications, the petitioners have prayed for setting aside abatement; for condonation of delay in filing the applications for substitution and for bringing on record the legal representatives of the deceased respondents.

No one has appeared to oppose these applications.

Consequently, the applications are granted. Amended cause title shall be filed within two weeks from today.

(Neetu Khajuria) (S.S.R. Krishna)  
Sr.P.A. Court Master